### COURT-I

### IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## APPEAL NO. 312 OF 2017

# Dated: 6<sup>th</sup> December, 2017

### Present: Hon'ble Mr. I. J. Kapoor, Technical Member Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of: The Singareni Collieries Company Limited Vs. Telengana State Electricity Regulatory Commission & Ors.				Appellant(s) Respondent(s)
Counsel for the Appellant(s)	:	Mr. Shourya Malhotra		
Counsel for the Respondent(s)	:	Mr. A. Arockiaraj Kannan Ms. D. Barathy Reddy for R-	1	
		Mr. Harsha Peechara Mr. Ashish Tiwari for R-2 & 3	3	

## <u>ORDER</u>

Learned counsel for the respondents seek four weeks time to file reply. They may file the same on or before 04.01.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on 05.02.2018.

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member

ts/tpd